

**LEGISLATIVE ASSEMBLY  
NATIONAL CAPITAL TERRITORY OF DELHI**

**SESSION REVIEW – SECOND SESSION (Second Part)**

**Second Session (II Part 22 December 2015) :**

**Motion (Under Rule 107):** Shri Manish Sisodia, Hon'ble Dy. Chief Minister moved the following Motion which was adopted by the House: "That this House discuss the situation arising out of the recent raids by the CBI in the Secretariat of the Government of the National Capital Territory of Delhi."

**Resolution (Under Rule 90):** The Hon'ble Dy. Chief Minister moved the following Resolutions 1. "That having noted with grave concern the serious allegations regarding irregularities in the functioning of the DDCA, this House resolves that:

- Pursuant to Section 3 of the Commissions of Inquiry Act, 1952, a Commission of Inquiry be constituted by the Government of the National Capital Territory of Delhi to inquire into these allegations.

This House further resolves that:

- The Government may prescribe appropriate terms of reference for the Commission, as it deems fit."

2. "This House takes serious note of the raids conducted by CBI on 15 December, 2015 in the Office of the Hon'ble Chief Minister located in the Secretariat of the Government of NCT of Delhi. This House condemns the high handedness of the Government of India in resorting to such acts which are violative of the federal structure of the country and the spirit of the Constitution."

19 Members participated in the discussion on the two Resolutions. Hon'ble Chief Minister replied to the debate. The two resolutions were adopted by voice-vote.